

(c) the steps taken for accelerating the FDI in the country?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) Foreign Direct Investment (FDI) policy is reviewed on an ongoing basis through inter-Ministerial consultations. Government has put in place an investor-friendly policy on FDI, under which FDI, up to 100%, is permitted on the automatic route, in most sectors/activities. Significant changes have been made in the FDI policy regime in the recent times, to ensure that India remains increasingly attractive and investor-friendly.

(c) The Government plays an active role in investment promotion, through dissemination of information on the investment climate and opportunities in India and by advising prospective investors about investment policies and procedures and opportunities. International Cooperation for industrial partnerships is achieved through both bilateral and multilateral arrangements. At bilateral level, this is achieved through a number of joint commissions and joint working groups, for promoting industrial, technical and scientific cooperation with select countries. The Government has also set up CEOs'/Business Leaders' Fora with some countries for active business-to-business cooperation and for developing a road map for partnership and industrial cooperation. The Government also coordinates with apex industry associations, such as FICCI, CII and ASSOCHAM, in their activities relating to promotion of industrial cooperation, both through bilateral and multilateral initiatives intended to stimulate flow of foreign direct investment into India, besides participating in the Joint Business Councils and other interactive sessions organized by them.

#### **FIR for carrying out illegal construction in Delhi**

\*39. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons against whom FIR has been lodged by the police for carrying out illegal construction in Delhi;

(b) the names of persons against whom action has been taken by the police for illegal construction carried out in Pandav Nagar, Shahkerpur, Mandawali etc.;

(c) the number of SHOs involved in carrying out the work of illegal construction; and

(d) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Sir, the details in respect of cases registered and persons arrested for carrying out illegal construction during the last three years and the current year (upto 15.10.2010) are given below:

**Under Delhi Municipal Corporation Act**

| Year             | 2007 | 2008 | 2009 | 2010<br>(upto 15.10.10) |
|------------------|------|------|------|-------------------------|
| Cases reported   | 06   | 16   | 21   | 28                      |
| Persons arrested | 07   | 16   | 25   | 25                      |

**Other Laws**

| Year             | 2007 | 2008 | 2009 | 2010<br>(up to 15.10.10) |
|------------------|------|------|------|--------------------------|
| Cases reported   | 03   | 03   | 23   | 92                       |
| Persons arrested | 05   | 07   | 24   | 87                       |

(b) No case has been reported to Delhi Police regarding illegal construction being carried out in Pandav Nagar, Shakarpur, Mandawali etc.

(c) and (d) No SHO has been involved in carrying out the work of illegal construction.

**Review of bidding process of NHAI**

\*40. SHRI GOVINDRAO ADIK: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is considering to review bidding process of National Highways Authority of India (NHAI) by making it more transparent to achieve the targets; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) There is no new proposal to review the existing bidding process for award of National Highway projects of National Highways Authority of India (NHAI).